The Union Cabinet decided to bring up a legislation under article 309 of the Constitution to regulate the salary and service conditions of the judicial officers in Union Territories and to introduce a Special Judicial Allowance (SJA) @ 10% of the existing basic pay to the judicial officers. The Bill was introduced in the Lok Sabha on 9th May, 2003. The Bill has now been referred to the Department-related Parliamentary Standing Committee on Home Affairs for examination and report.

## **High Court Bench in Sambalpur**

- 826. MS. PRAMILA BOHIDAR: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government have received any proposal for setting up a High Court Bench in Sambalpur;
  - (b) whether such a decision would facilitate disposal of the pending cases;
  - (c) if so, the details thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C.THOMAS): (a) No, Sir.

(b) to (d) The setting up of a Bench of a High Court away from its principal seat is considered on the receipt of a complete proposal from the concerned State Government with the consent of the Chief Justice of that High Court.

## New guidelines for CPC

- †827. SHRI P. K. MAHESHWARI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether implementation of the new guidelines for the Civil-Procedure Code has resulted in fast disposal of civil cases on a large scale;
- (b) if so, the number of cases disposed off in Madhya Pradesh, Chhattisgarh and Maharashtra; and

<sup>†</sup>Original notice of the question was received in Hindi.